IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL <u>CHENNAI</u>

REGIONAL BENCH – COURT NO. III

SERVICE TAX APPEAL Nos. 41197 to 41200 of 2014

(Arising out of Order-in-Appeal No. 52/2014-ST dated 06.02.2014 passed by Commissioner of Central Excise (Appeals) No.1, Foulks Compound, Anai Road, Salem-636 001)

M/s. Swathy Institute of Computer Technology **: Appellant**
MKS Complex, A1/B2, Bharathi Street
Swarnapuri, Salem 636004

VERSUS

The Commissioner of GST & Central Excise **: Respondent**
Salem Commissionerate
No. 1, Foulks Compound, Anai Road,
Salem 636001

<u>APPEARANCE</u>:

None
For the Appellant

Shri Harendra Singh Pal, Assistant Commissioner (A.R)
For the Respondent

<u>CORAM</u>:

HON'BLE MRS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER NOs. <u>41067-41070/ 2023</u>

DATE OF HEARING:29.11 .2023

DATE OF DECISION:29.11.2023

Order: Per Ms. SULEKHA BEEVI C.S.

None for the appellant. The above appeals were posted on 17.08.2023 and Bench directed to issue registered notice to the appellant. The matter came up for hearing on 11.09.2023. On the date also, there was no appearance for the appellant. The matter was adjourned to 16.10.2023 and further adjourned to this date. There is continuously no appearance for the appellant. The registered notice informing the hearing date has been returned with the postal remark "*left without instruction*". It is presumed that the appellant is not interested in prosecuting the appeal. The appeals are dismissed for default in terms of Rule 20 CESTAT (Procedure) Rules 1982.

(Dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

RKP